

F. No. 1-100/SP(PAR)- Notification/Enf/FSSAI/2014(part-2)
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
(Regulation division)
FDA Bhawan, Kotla Road, New Delhi-110 002

Dated, the 31st December, 2018

Subject: Direction under Section 16 (5) of Food Safety and Standards Act, 2006 regarding compliance of Food Safety and Standards (Contaminants, toxins and Residues) Second Amendment Regulations, 2018 published in the Official Gazette of India on dated 20th July, 2018 vide Notification No. 1-100/SP(PAR)- Notification/Enf/FSSAI/2014.

Reference is drawn to Food Safety and Standards (Contaminants, toxins and Residues) Second Amendment Regulations, 2018 published in the Official Gazette of India dated 20th July, 2018 vide Notification No. 1-100/SP(PAR)-Notification/Enf/FSSAI/2014. As per this notification, a transition period of 5 months i.e. up to 1st January, 2019 was given to the food business operators to comply with these regulations.

2. However, based on the representation received from various stakeholders highlighting some important technical issues, the time line for compliance of said Food Safety and Standards (Contaminants, toxins and Residues) Second Amendment Regulations, 2018 is hereby further extended upto 1st April, 2019 or till further order, whichever is earlier.

3. This issues with the approval of the Competent Authority in exercise of the power vested with Food Authority under Section 16(5) of Food Safety and Standards Act, 2006.



(Sunil Bakshi)
Advisor (Regulations)

To

1. All Food Safety Commissioner
2. All Authorised Officer, FSSAI
3. All Central Designated Offices of FSSAI

Copy for information to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. All Directors, FSSAI